

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4290
TO BE ANSWERED ON 12.12.2016**

METHODOLOGY FOR FIXING OF MINIMUM WAGES

4290. SHRI VINCENT H. PALA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has raised/proposes to raise the minimum daily wage for unskilled non-agricultural workers for category 'c';**
- (b) if so, the details thereof along with the methodology adopted for the said revision;**
- (c) whether the methodology of determining the minimum wage is according to the recommendations made by the 7th Pay Commission;**
- (d) if so, the details thereof and if not, then the reasons of the divergence between the two methodologies; and**
- (e) whether the Government is following the revision of Variable Dearness Allowance (VDA) according to the Consumer Price Index in every two years as per the Minimum Wage Act, 1948 and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): In the Central Sphere, the Central Government has issued a draft notification on 01.09.2016 to revise the minimum rates of wages from Rs.246 per day to Rs.350 per day for unskilled non-agricultural workers in 'C' category regions based on the recommendations of 15th Indian Labour Conference and Jugdement of Hon'ble Supreme Court in the Reptakos & Co. Vs. its Workers.

(e): In the Central sphere, the minimum rates of wages are revised twice in a year by adding VDA effective from 1st April and 1st October every year on the basis of Consumer Price Index number.
